

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 279 OF 2015 &
IA NO. 456 OF 2015 &
IA NOS. 1134 & 1135 OF 2017

Dated : 20th December, 2017

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

M/s Aryan Coal Beneficiation Pvt. Ltd. Appellant(s)
Vs. Respondent(s)
Gujarat Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant (s) : Ms. Ananya Mohan

Counsel for the Respondent(s) : Mr. C.K. Rai
Mr. Mohit Rai for R-1

Mr. M.G. Ramachandran
Mr. Anand K. Ganesan
Mr. Shubham Arya for R-2

Mr. Jitender Kumar for R-4

ORDER ON IA NOS. 1134 & 1135 OF 2017

The learned counsel, Ms. Ananya Mohan, appearing for the Appellant submitted that IA Nos. 1134 of 2017 & IA No. 1135 of 2017 for delay in filing rejoinder may kindly be condoned.

Submissions made by the learned counsel appearing for the Appellant, as stated above, place on record.

In the light of the reasons stated in the applications by the learned counsel appearing for the Appellant, IA being IA Nos. 1134 of 2017 & IA No. 1135 of 2017 for delay in filing rejoinder, are allowed and disposed of accordingly.

ORDER ON IA NO. 456 OF 2015

The learned counsel appearing for the Appellant submitted that IA No. 456 of 2015 for exemption from filing certified copy of the impugned order may kindly be considered. She further undertakes to file certified copy of the impugned order within one week.

Submissions made by the learned counsel appearing for the Appellant, as stated above, place on record.

The learned counsel appearing for the Appellant is permitted to file certified copy of the impugned order within one week from today. Accordingly, IA being IA Nos. 456 of 2015, is allowed and disposed of.

Appeal No. 279 of 2015

Post the matter for hearing on 06.02.2018, as agreed by the learned counsel appearing for the parties.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil)
Judicial Member

js/vt